COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA NO. 876 OF 2018 IN</u> APPEAL NO. 187 OF 2018

Dated: 29th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. Appellant(s)

Versus

GVK Power (Goindwal Sahib) Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Janmali Manikala for R-1

Mr. Sakesh Kumar for R-2

ORDER

Heard learned counsel for both the parties. Since some terms are being put across the State Commission pertaining to coal linkage allocation under Shakti Scheme in Petition No. 1 of 2018, which needs to be decided by the State Commission, this appeal is adjourned to <u>04.10.2018</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson